

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO.1651
TO BE ANSWERED ON 28TH DECEMBER, 2017

National Mineral Exploration Trust

1651. SHRI M. CHANDRAKASI:

Will the Minister of MINES be pleased to state:

- (a) whether National Mineral Exploration Trust has been set up to promote non-coal minerals and if so, the details thereof;
- (b) whether all States/UTs have set up District Mineral foundations in pursuance of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 and if so, the details thereof; and
- (c) the steps taken to monitor implementation of various provisions of the said act?

ANSWER

THE MINISTER OF STATE FOR MINES (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a): In pursuance of section 9C of the Mines and Minerals (Development and Regulation) (**MMDR**) Amendment Act 2015, the National Mineral Exploration Trust (**NMET**) was set up vide gazette notification No. G.S.R. 633(E) dated 14.8.2015 and the National Mineral Exploration Trust Rules 2015 were also notified vide Gazette Notification No. G.S.R. 632 (E) dated 14.8.2015, with the prime objective of promoting mineral exploration in the country. The MMDR Amendment Act prescribes payment to the NMET, a sum equivalent to 2% of the royalty paid in terms of the minerals listed in the Second Schedule.

(b): As per the information made available by the 12 major minerals rich States namely Goa, Karnataka, Chhattisgarh, Odisha, Jharkhand, Madhya Pradesh, Rajasthan, Telangana, Andhra Pradesh, Gujarat, Maharashtra and Tamil Nadu, District Mineral Foundation (DMF) rules have been framed and DMF has been set up in 338 districts of these States. The details in this regard are at **Annexure**.

(c): The Ministry has notified rules under the MMDR Amendment Act, 2015 which are being implemented both by the central agencies i.e. Indian Bureau of Mines (**IBM**), a sub-ordinate office under the administrative control of Ministry of Mines, and State Government agencies.

The Ministry of Mines also conducts various meetings with the State Government Officials from time to time to ensure proper implementation of the provisions of the Act. The Ministry of Mines interacts with the State Government on the difficulties being faced by them and provides the handholding support to them in the form of directions, guidelines, clarifications, circular and amendment, as required.

Apart from the above, a “Star Rating” system has been instituted to recognise the efforts and initiatives taken for undertaking sustainable mining, which is based on self assessment by the lessees. This has been made a statutory requirement under rule 35 of the Mineral Conservation Development Rules, 2017, which mandates that all working mines of major minerals require to have at least 4 star rating.

The Ministry of Mines, through IBM, has developed the Mining Surveillance System (MSS), a satellite based monitoring system which aims to check illegal mining activity through automatic remote sensing detection technology in order to establish a regime of responsive mineral administration. The system records activity outside the lease boundary and generates a trigger for action on part of the State Governments to investigate encroachment or illegal mining and take necessary action. MSS has been made functional throughout the country for major minerals. Ministry of Mines has requested the State Governments to extend MSS for minor minerals also.

ANNEXURE**District Mineral Foundation Figures for 12 Major Mineral Rich States (source: State Governments)**

(Figures in Rs. Crores)

S. No	State	State Governments informed on	DMF figures as on	Whether rules for DMF notified		Total Districts	Total Number of districts in which DMF has been set up	Date of setting up of DMF		Total amount collected under DMF in respect of Coal & Lignite	Total amount collected under DMF in respect of Minor Minerals	Total amount collected under DMF in respect of Major Minerals (Other than Coal & Lignite)	Total amount collected under DMF
				For Major Minerals	For Minor Minerals			For Major Minerals	For Minor Minerals				
1	Andhra Pradesh	07.12.2017	30.11.2017	Yes	Yes	13	13	27.06.2015	27.06.2015	0	165	157	322
2	Chhattisgarh	07.12.2017	30.11.2017	Yes	Yes	27	27	22.12.2015	02.01.2016	1450	59	822	2331
3	Goa	08.12.2017	30.11.2017	Yes	N/A	2	2	30.04.2015	N/A	N/A	Nil	140	140
4	Gujarat	07.12.2017	30.11.2017	Yes	Yes	33	32	01.04.2016	01.04.2016	50	72	122	244
5	Jharkhand	18.11.2017	30.11.2017	Yes	Yes	24	24	23.03.2016	13.01.2017	1904	25	385	2314
6	Karnataka	14.11.2017	30.11.2017	Yes	Yes	31	31	11.01.2016	12.08.2016				608
7	Maharashtra	16.11.2017	30.11.2017	Yes	Yes	36	35	01.09.2016	01.09.2016	304	87	96	487
8	Madhya Pradesh	07.12.2017	30.11.2017	Yes	N/A	51	51	15.05.2015	N/A	1223	Nil	226	1449
9	Odisha	03.11.2017	30.10.2017	Yes	Yes	30	30	18.08.2015	18.08.2015	1295	26	2227	3548
10	Rajasthan	08.12.2017	30.11.2017	Yes	Yes	33	33	31.05.2016	31.05.2016				1235
11	Telangana	16.11.2017	30.11.2017	Yes	Yes	31	30	20.01.2016	20.01.2016	328	167	108	603
12	Tamilnadu	14.11.2017	30.11.2017	Yes	Yes	32	30	19.05.2017	19.05.2017	40	13	64	117
Total						343	338			6594	701	4826	13398